

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 268 OF 2019 &  
IA NOS. 1256 & 1255 OF 2019**

**Dated: 2<sup>nd</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Indian Railways**

**.... Appellant(s)**

**Versus**

**Maharashtra State Electricity Distribution Company Ltd. & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Ms. Krishna Dayama for R-1

Ms. Pratiti Rungta for R-2

**ORDER**

***Admit.*** Issue notice to the Respondents returnable on **03.10.2019**.  
Dasti, in addition, is permitted.

Objection/Reply, if any, shall be filed by the Respondents on or  
before 03.10.2019 after duly serving advance copy on the other side.

List the matter on **03.10.2019**.

**(S. D.Dubey)  
Technical Member**

*Pr/pk*

**(Justice ManjulaChellur)  
Chairperson**